

**IN THE HIGH COURT OF BOMBAY AT GOA**

**LD-VC-CW-141-2020**

Small and Medium Hoteliers Association and Another	....	Petitioners
Versus		
State of Goa & Another	....	Respondents

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Mr. Vivek Rodrigues with Mr. Vithal Naik, Advocates for the Petitioners.

Mr. Devidas J. Pangam, Advocate General with Mr. S.P. Munj, Additional Government Advocate for the Respondents.

**Coram:- M.S. SONAK &  
M.S. JAWALKAR, JJ.**

**Date:- 14<sup>th</sup> August, 2020**

P.C.:

After this matter was argued for some time, Mr. Rodrigues, the learned Counsel for the petitioners, on the basis of instructions from the petitioners, states that the petitioners would be agreeable to make a fresh representation to the Secretary (Finance) as regards the issues raised in this Petition.

2. The learned Advocate General states that if, such a representation is made, the same will be considered and disposed off in accordance with law within a period of four weeks from the date of its receipt.

3. Thus, by accepting both the aforesaid statements, we dispose off this Petition. However, at the request of the learned Counsel for the parties, we clarify that all contentions of all parties are expressly kept open, since, we have not adjudicated upon any of the rival contentions in this matter.

4. With liberty as aforesaid, we dispose off this Petition.

5. All concerned to act on the basis of an authenticated copy of this order.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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